

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3825

ANSWERED ON:21.04.2008

VIOLATION OF CVC ORDER

Hasan Chaudhary Munawwar

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

(a) whether the Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL), Public Sector Undertakings have violated the order of Central Vigilance Commission (CVC) and posted even the official chargesheeted and facing penalty on sensitive posts; and

(b) if so, the steps proposed to be taken by CVC and the Government to ensure observance of the rules of CVC in both these undertakings alongwith the time by which these steps are likely to be taken?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA)

(a) No, Sir.

(b) The CVC has issued circular 98/VGL/60 dated 15/4/99 regarding rotation of officials in sensitive posts. The Department has issued the list of sensitive posts vide letter No.17-8/99-VM. I dated 07.01.2000. In case of BSNL, efforts are made not to post chargesheeted and penalty facing officers on these posts as far as possible. As soon as any instance of violation of Commission's or Department's guidelines is reported, the matter is taken up appropriately with authorities concerned.